

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 151/MP/2018

**Coram:
Shri P.K.Pujari, Chairperson
Dr. M.K.Iyer, Member**

Date of Order : 17th of December, 2018

In the matter of

Application for down gradation of inter-State trading licence in electricity from Category I to Category II.

**And
In the matter of**

Shree Cement Limited
Room No. 144, Hans Bhawan,
1, Bahadur Shah Zafar Marg,
New Delhi-110 002.

Petitioner

Following was present:

Shri Kumar Mihir, Advocate, SCL

ORDER

The Petitioner, Shree Cement Limited, has filed the present petition for down-gradation of its inter-State trading licence in electricity from Category I to Category II.

2. By order dated 16.3.2010, Shree Cement Limited (hereinafter referred to as 'the licensee') was granted trading licence for Category I to trade in electricity as an electricity trader in the whole of India in accordance with Central Electricity Regulatory Commission (Procedure, Terms and Conditions of Trading licence and other related matters) Regulations, 2009 as amended

from time to time (hereinafter referred to as the "Trading Licence Regulations"), subject to the terms and conditions contained in the licence.

3. The Petitioner has submitted that in view of the stiff and tough competition in power market and looking at the future business potential of trading, it is seeking down-gradation of its trading licence from Category 'I' to Category 'II' and is desirous to trade not more than 1500 MUs in a year.

4. The matter was heard on 18.9.2018. The Petitioner vide Record of Proceedings for the hearing 18.9.2018 was directed to submit the Audited Special Balance Sheet in terms of Regulation 6 (1) (b) of the Trading Licence Regulations i.e as on any date falling within 30 days immediately preceding the date of making the application, along with the Auditor's Report, Schedules and Notes to the account by 3.10.2018. However, the Petitioner vide its affidavit dated 3.10.2018 has not submitted the required information and only submitted the statement of stand alone unaudited financial results for the quarter ended on 30.6.2018 consisting the profit and loss statement. The Petitioner vide letter dated 17.10.2018 was further directed to submit the required information by 31.10.2018. However, the Petitioner vide its letter dated 3.12.2018 has again submitted the information as already submitted vide affidavit dated 3.10.2018.

5. Despite number of opportunities, the Petitioner has not submitted the information called for. The Petition being incomplete, it is not possible to take a view on the prayer of the Petitioner. However, the Petitioner is granted

liberty to approach the Commission for down-gradation of inter-State trading licence from Category I to Category II along with all requisite documents.

6. Petition No. 151/MP/2018 stands disposed of accordingly.

Sd/-
(Dr. M.K.Iyer)
Member

sd/-
(P.K.Pujari)
Chairperson